

policy guidelines in this regard in consultation with the concerned State Governments.

Imports required by Pepsi Cola

4618. SHRI ANANDA PATHAK: Will the Minister of INDUSTRY be pleased to state:

(a) the imports required by Pepsi Cola to make its aerated waters concentrates;

(b) what are the import licences issued to Double Cola to make its aerated water concentrates;

(c) what are the import licences granted to Indian Soft Drink manufacturers to make aerated water concentrates; and

(d) on what basis Pepsi Cola is asking for the imports of ingredients to make their concentrates?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT IN THE MINISTRY OF INDUSTRY (SHRI M. ARUNACHALAM): (a) and (d). M/s. Punjab Agro Industries Corporation have submitted an application for approval for a joint venture with one of the Tata companies and M/s. Pepsico Incorporated of USA for manufacture of various processed foods and soft drink concentrates. The Corporation has stated that the raw materials proposed to be imported are only those which are not being manufactured indigenously and which are being imported by the existing soft drink industry. These will include items such as natural essential oils, colanut extract, gum arabica and other ingredients presently not available in the country.

(b) and (c). Firmwise information relating to import licences is not maintained. However, the particulars of all the Import Licences issued by Import Trade Control Organisation are regularly published in the 'Weekly Bulletin of Import Licences, Export Licences and Industrial

Licences' copy of which is being supplied to Parliament Library.

Potato Chips Plants

4619. SHRI ANANDA PATHAK: Will the Minister of INDUSTRY be pleased to state:

(a) whether Government are aware of the number of potato chips plants which have come up in recent times and the number of plants which are being installed;

(b) if so, whether any of these are with foreign collaboration;

(c) whether the Punjab Agro proposal with Pepsi proposes to make Potato chips and other P.O. snack foods; and

(d) if so, whether this requires foreign collaborations?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT IN THE MINISTRY OF INDUSTRY (SHRI M. ARUNACHALAM): (a) In the organised sector, four firms are in production of potato chips. Twelve firms have been granted approval for import of capital goods for manufacture of potato/banana chips. These firms have not yet reported to the Directorate General of Technical Development regarding commencement of production. In addition, there are units in the small and cottage scale sectors the exact number of which is not known.

(b) M/s Indian Organic Chemicals Limited, Bombay have been granted approval for foreign collaboration for manufacture of French Fries and allied products with an export obligation of 50% of annual production for a period of five years extendable for another period of five years at the discretion of the Government.

(c) M/s. Punjab Agro Industries Corporation have submitted an application for approval for a joint venture with one of the Tata Companies and

Pepsico Incorporated, USA for the manufacture of various processed foods and soft drink concentrates. The proposal *inter-alia* includes setting up of a Potato/Grain Processing Unit.

(d) Government's Policy is that foreign collaboration financial or technical is not ordinarily necessary for consumer products. However, foreign collaboration for manufacture of consumer products is considered on merits if such collaboration is justified taking into consideration the factors such as the nature of technology involved, availability of indigenous technology, potential for export earnings and the like.

Letters of Intent for Manufacture of Penicillin

4620. SHRI CHINTAMANI JENA: Will the Minister of INDUSTRY be pleased to state:

(a) the last date of receipt of applications for issue of letter of intent for manufacture of penicillin;

(b) the details of applications received in respect of total cost and foreign exchange out-flow; and

(c) the action taken by Government in the matter?

THE MINISTER OF STATE IN THE DEPARTMENT OF CHEMICALS AND PETROCHEMICALS IN THE MINISTRY OF INDUSTRY (SHRI R.K. JAICHANDRA SINGH): (a) to (c) Applications received are still under examination and action as per the procedure laid down is being taken.

Restraints on firms by MRTPC

4621. SHRI P.R. KUMARAMANGALAM: Will the Minister of INDUSTRY be pleased to state:

(a) whether the Monopolies and Restrictive Trade Practices Commission

has restrained several firms on various counts such as giving away prizes misleading advertisements etc, during the last three years;

(b) if so, category-wise details of complaints received, cases registered and action taken thereon; and

(c) whether the MRTPC is being strengthened?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT IN THE MINISTRY OF INDUSTRY (SHRI M. ARUNACHALAM) :

(a) and (b). During the period 1.8.1984 to 31.7.1987, the MRTP Commission instituted 714 enquiries with reference to giving away of prizes, misleading advertisements, etc. under the provisions of the MRTP Act, 1969 relating to unfair trade practices. The effort involved in compilation of details of all these enquiries, category-wise, may not be commensurate with the purpose sought to be achieved. The Commission is empowered to take appropriate action in such cases as per the relevant provisions of the said Act.

(c) The staff to assist the MRTP Commission is suitably strengthened as and when the need to do so is felt.

[*Translation*]

Theft of Cables of Telephone Nigam in Delhi

4622. DR. CHANDRA SHEKHAR TRIPATHI : Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether the cables of Mahanagar Telephone Nigam Ltd., Delhi have been recently stolen,

(b) if so, the number of these cables and the value thereof;

(c) whether an FIR has been lodged with the police in regard to this theft; and